

IN THE HIGH COURT OF JHARKHAND AT RANCHI
(Criminal Appellate Jurisdiction)

Cr. Appeal (DB) No. 1017 of 2018

With

Cr. Appeal (DB) No. 237 of 2016

Hopna Soren Appellant
[In Cr. A.(DB) No.1017 of 2018]
Shivdhan Soren Appellant
[In Cr. A.(DB) No.237 of 2016]

Versus

The State of Jharkhand Respondent
[In both cases]

(Through V.C.)

CORAM : HON'BLE MR. JUSTICE SHREE CHANDRASHEKHAR
HON'BLE MR. JUSTICE RATNAKER BHENGRA

For the Appellant(s) : None
For the State : None

Order No. 09/Dated: 22nd April, 2021

Reference may be made to the order dated 07.04.2021 which reads as under:

“No one appears for Hopna Soren who is the appellant in Cr. Appeal (DB) No. 1017 of 2018.

Mrs. Vandana Bharti, the learned APP states that Hopna Soren has remained in custody for more than seven years.

Mr. K. K. Ojha, the learned counsel appears for Shivdhan Soren who is the appellant in Cr. Appeal (DB) No.237 of 2016.

Mr. Abhay Kumar Tiwary, the learned APP states that Shivdhan Soren has remained in custody for more than ten years.

Post these matters under the heading “For Orders” on 22.04.2021.

In the meantime the Jail Superintendent, Central Jail, Dumka shall ascertain from Hopna Soren whether he seeks legal aid and report to the Registry about his willingness/unwillingness.

Mr. K.K. Ojha, the learned counsel for the appellant, namely, Shivdhan Soren undertakes to file short synopsis and list of dates.

Mrs. Vandana Bharti, the learned APP shall communicate the order of the Court to the Jail Superintendent, Central Jail, Dumka.”

Today no one appears on behalf of either side.

Post these matters under the heading “For Orders” on 13.05.2021.

(Shree Chandrashekhar, J.)